

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

O.A.NO. 060/00679/2014 Date of order:- August 12, 2014.

Coram: **Hon'ble Mr. Sanjeev Kaushik, Member (J)**
Hon'ble Mr. Uday Kumar Varma, Member (A).

Mohinder Pal son of Sh. Sohan Lal, presently working as PGT(Maths.) in Navodaya Vidyalaya Samiti and resident of village Samastpur, P.O. Bal, Tehsil and District Jalandhar.

.....Applicant.

(By Advocate :- Mr. N.K.Bhalla)

Versus

1. Navodaya Vidyalaya Samiti through its Commissioner, B-15, Sec. 62, Institutional Area, NOIDA(UP).

2. The Deputy Commissioner, NVS, Regional Office, Bay No.26-27, Sec. 31, Chandigarh-160030.

...Respondents

ORDER (Oral)

Hon'ble Mr. Sanjeev Kaushik, Member (J):

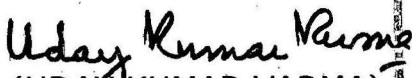
By way of present Original Application filed under Section 19 of the Administrative Tribunals Act, 1985, the applicant has

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impugned the punishment order dated 16.8.2013 (Annexure A-5).
Before approaching the Tribunal, the applicant has not availed the
remedy of filing a statutory appeal before the competent authority as
has been provided in the CCS(CCA) Rules, 1965.

2. Learned counsel for the applicant states that he may be
permitted to withdraw the instant OA with liberty to file an appeal
before the competent authority. He further states that the
respondents may be directed not to dismiss the appeal on the ground
of delay and laches.

3. Accordingly, this O.A is dismissed as withdrawn with liberty
as prayed for.


(UDAY KUMAR VARMA)
MEMBER (A).


(SANJEEV KAUSHIK)
MEMBER (J)

Dated:- August 12, 2014.

Kks